

File No: N-17/145/2014-NM-(part)

Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House, 26 Mansingh Road,
New Delhi – 110011
Dated: 01.11.2021

Office Memorandum

Sub: Minutes of the Review Meeting on “Enforcement of Contracts” Parameter of the Ease of Doing Business

Please find enclosed herewith Minutes of the Review Meeting on “Enforcement of Contracts” parameter of the Ease of Doing Business held on 29th October, 2021 at 4:30 P.M. in New Delhi to discuss the progress on the action required to be taken by the concerned authorities for improving India’s ranking in World Bank Report on Doing Business for “*Enforcing Contracts*” indicator for your kind information. It is requested that the action taken report on all the issues pertaining to you may be submitted to the under signed before the next meeting.



(Narayan Prasad)

Deputy Secretary to the Government of India

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Encl: As above

To:

1. The Registrar General/Representative, High Court of Delhi, New Delhi.
2. The Registrar General/Representative, High Court of Bombay, Mumbai.
3. The Registrar General/Representative, High Court of Karnataka, Bengaluru.
4. The Registrar General/Representative, High Court of Calcutta, Kolkata.
5. Shri Atul M. Kurhekar, Member(Process), e-Committee of Supreme Court of India.
6. Shri P. P. Pandey, Joint Secretary, e-Courts, Department of Justice.

Copy to:

1. PPS to Secretary, Department of Justice.
2. PPS to Joint Secretary (National Mission), Department of Justice.
3. PPS to Joint Secretary (e-Courts), Department of Justice.

REVIEW MEETING ON “ENFORCEMENT OF CONTRACTS” PARAMETER OF THE EASE OF DOING BUSINESS

A Review Meeting on Enforcement of Contracts parameter of the Ease of Doing Business was held under the Chairmanship of **Joint Secretary, Shri G.R. Raghavender**, Department of Justice, on 29.10.2021 at 4:30 pm. The list of participants is placed herewith at Annexure.

1. **Shri G.R. Raghavender, JS** welcomed all the distinguished members and proceeded to review the action points that emerged from the last Review Meeting.

ACTION POINTS

ALL HIGH COURTS

- ❖ To share the data on implementation of maximum three adjournment rule and number of days between the final hearing and judgment of commercial dispute before the 5th of every month.
- ❖ To share the training calendar for Lawyers and Judicial Officers scheduled for next year (2022-2023).
- ❖ To share comments/ views on how to reduce the Attorney cost in a Commercial Dispute.
- ❖ To share the impact of the facility created by eCommittee w.r.t addition of 22 categories of Commercial Cases.

DELHI HIGH COURT

- ❖ To share data on the no. of cases where e-filing has not been done in Government Litigation and instead the Government has resorted to physical filing of Cases.
- ❖ To share views/Comments on how to reduce the time duration for Enforcement of Decree and accelerate it.
- ❖ To share your views/Comments on the Recommendations made by the Law Firms Sub-Committees constituted by DoJ.
- ❖ To share the data on implementation of maximum three adjournment rule and number of days between the final hearing and judgment of commercial dispute
- ❖ To share updates on operationalisation of the 42 notified Dedicated Commercial Courts.
- ❖ To assist Karnataka HC regarding the issues being faced to facilitate sending online summons through emails and SMS alert by obtaining database of companies registered with the Ministry of Corporate Affairs (MCA).

BOMBAY HIGH COURT

- ❖ To share with DoJ the updated status on linking of land records.
- ❖ To share the views/Comments on initiatives being taken to improve e-filing.

KARNATAKA HIGH COURT

- ❖ To coordinate with Delhi HC regarding the issues being faced to facilitate sending online summons through emails and SMS alert by obtaining database of companies registered with the Ministry of Corporate Affairs (MCA).
- ❖ To share views/Comments on how to reduce the time duration for Enforcement of Decree and accelerate it.
- ❖ To share data on the no. of cases where e-filing has not been done in Government Litigation and instead, the Government has resorted to physical filing of cases.
- ❖ To share the best practices pertaining to Pre-Institution Mediation and Settlement Mechanism in the High Court.
- ❖ To share the data on the no. of cases pending in each Commercial Court.
- ❖ To share your views/Comments on the Recommendations made by the Law Firms Sub-Committees constituted by DoJ.
- ❖ To share updates on initiatives being taken to promote e-filing.

CALCUTTA HIGH COURT

- ❖ To accelerate the operationalisation of the two notified Commercial Courts in Kolkata at 6, church lane.
- ❖ To share updates on the implementation of e-filing and e-summons facility in Commercial Courts in Kolkata.
- ❖ To share updates on the setting up of eSewa Kendra in Rajahat.
- ❖ To conceptualise the representation of statistical data on the Commercial Courts website as done by Delhi HC. Please refer to Delhi Commercial Courts Website (<https://delhicourts.nic.in/commcourt.html>)
- ❖ To share updates on the reduction of specified value of 2 operational dedicated Commercial Courts in Kolkata (Alipore and Rajarhat) from Rs 30 Lakhs to Rs 3 lakhs.
- ❖ To share your views/Comments on the Recommendations made by the Law Firms Sub-Committees constituted by DoJ.
- ❖ To share views/Comments on how to reduce the time duration for Enforcement of Decree and accelerate it.

DEPARTMENT OF JUSTICE

- ❖ To share NIC/MCA contact details with Karnataka HC for issues regarding e-Summons.
- ❖ To tweet and publicize the recently operationalised dedicated Commercial Courts in Mumbai.
- ❖ To tweet and publicize the creation of dedicated commercial courts portal in all the four High Courts.

- ❖ Enforcement of Decrees and Model PIMS be included as Agenda items for the next EoDB Meeting. NALSA to be a participant in the meeting.

LIST OF PARTICIPANTS

1. Shri G.R. Raghavender, Joint Secretary, National Mission, Department of Justice.
2. Shri P.P. Pandey, Joint Secretary, eCourts, Department of Justice.
3. Shri Atul Kurhekar, Member E-Committee Supreme Court
4. Shri Amol K.Avinashe, NIC Pune Team
5. Dr Saurabh Kulshreshtha, OSD/ Registrar Delhi High Court
6. Representative from Bombay HC.
7. Shri A. Mukherjee, Registrar (Commercial) Calcutta High Court,
8. Shri T.G. Shivashankare Gowda, Registrar Karnataka High Court
9. Shri Akshay Hariharan, Invest India
10. Shri Narayan Prasad, Deputy Secretary, Department of Justice.
11. Shri Ramesh Chand Ahuja, Under Secretary, Department of Justice.